

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 9th day of November, 2000

CORAM :-

Hon'ble Mr. Rafiq Uddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

I. Original Application No.1174 of 1992.

1. Ram Mohan Mishra,  
S/o Babu Ram Mishra, Head Ticket Collector,  
North Eastern Railway,  
Pilibhi Division, Izzatnagar,  
Pilibhit.
2. Ram Gopal Mishra,  
S/o Sri Ram Yagya Mishra,  
Head Ticket Collector, North Eastern  
Railway, Pilibhit Division, Izzatnagar,  
Pilibhit.

(Sri BN Rai, Advocate)

• . . . Applicant  
Versus

1. Union of India through Railway  
Board, Ministry of Railway,  
Government of India, New Delhi.
2. General Manager,  
North Eastern Railway,  
Gorakhpur.
3. Divisional Railway Manager,  
North Eastern Railway, Izzatnagar,  
Bareilly.

(Sri Lalji Simha/Sri AV Srivastava, Advocates)

• . . . Respondents

A N D

II. Original Application No. 1186 of 1992

1. R.S. Rana son of Sri Babu Ram  
Head Ticket Collector, North Easter  
Railway, Pilibhit Division,  
Izzatnagar, Bareilly.

(Sri BN Rai, Advocate)

• . . . Applicant

Versus

1. Union of India through Railway Board,  
Ministry of Railway, Government of India,  
New Delhi.

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2. General Manager, North Eastern Railway,  
Gorakhpur.

3. Divisional Railway Manager,  
North Eastern Railway, Izzatnagar,  
Bareilly.

(Sri Lalji Sinha/Sri AV Srivastava, Advocates)

..... Respondents

O R D E R (O r a l)

By Hon'ble Mr. Rafiquddin, J.M.

Since both the above cases have common questions of facts and law, the same are being disposed of by a common order.

2. The applicant in both the OAs are working as Head Ticket Collectors in N.E. Railway posted at various Railway Stations. By means of these OAs they have sought direction to be issued to the respondent no.4 to keep them as surplus Head Ticket Collectors and to transfer them to TTE side as TTE Grade-A alongwith their own seniority in the cadre.

3. We have heard counsel for the parties and perused the record carefully.

4. Learned counsel for the applicant has urged before us that the representations submitted by the applicants to the DRM(P) NER, Izzatnagar, Bareilly, are still pending with them and no order has so far been passed. Learned counsel for the applicant urges that the respondents may be directed to consider their representations and pass a suitable order within the time fixed by this Tribunal.

5. Learned counsel for the respondents have no objection. Accordingly, the OAs are disposed of with the directions to the DRM(P), N.Eastern Railway, Izzatnagar to dispose of the representations submitted by the applicant\$ regarding their grievances within a period of three months from the date of communication

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of this order. The applicants are directed to furnish copies of their representations alongwith the copy of this order before the DRM(P), Izzatnagar, Bareilly. There shall be no order as to costs.

S/1  
Member (A)

Raijuddin  
Member (J)

Dube/